## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-218(PB)/2017

IN THE MATTER OF:

M/s. Incedo Technology Solutions Limited ......Petitioner

v.

Getit Grocery Private Limited ......Respondent

SECTION: UNDER SECTION 9 OF THE IBC, 2016

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR Hon'ble President

SH. S.K. MOHAPATRA Hon'ble Member (T)

**Presents** 

For the Petitioner(s):

Mr. P. K. Mittal, Advocate

Mr. Nibruti Samal, Advocate

For the Respondent(s):

## ORDER

## C.A. No. 82(PB)/2018

After arguing for some time, Mr. P.K. Mittal, learned Counsel for the applicant-one of the Operational Creditors, applies for withdrawal of the application with liberty to raise all the objections before the Committee of Creditors.

Prayer made by the learned Counsel is accepted and liberty in terms thereof is granted.

Dismissed as withdrawn.

(M.M. KUMAR) PRESIDENT

(S.K. MOHARATRA)
MEMBER (TECHNICAL)

09.02.2018 V.Sethi